

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.356/18, 357/18
In
CP(IB) No.214/Chd/Pb/2018**

In the matter of:-

L&T Finance Ltd.Petitioner

Versus

Pankaj Automobiles Pvt. Ltd.Respondent

Present: Mr. Vipul Joshi, Advocate, with Mr. Vibhu Agnihotri, Advocate, for
the Petitioner

CA No.357 of 2018

This is an application filed by the petitioner for condonation of delay in filing the application to remove the defects pointed out in the order dated 25.07.2018.

Notice of this application to the respondent. Ms. Divya Sharma, Advocate, accepts the notice and files Memo of Appearance and submits that power of attorney and board resolution along with reply, will be filed in the main petition.

Having heard the learned counsel for the parties and for the reasons stated in the application, the prayer made in the application is allowed and the delay is condoned. CA No.357 of 2018 stands disposed of.

CA No.356 of 2018

In view of the order passed in CA No.357 of 2018, which has been allowed, the Amended Form 1 along with the documents annexed with the application be taken on record. The copies of these documents be supplied to

the learned counsel for the respondent. CA No.356 of 2018 also stands disposed of.

CP(IB) No.214/Chd/Pb/2018

List the matter for arguments on 11.10.2018. Reply/objections, if any, be filed at least 5 days before the date fixed with copy advance with the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 5, 2018
Mohit Kumar